

**Water-Borne Sanitary System In  
Kanpur Cantonment Area**

6821. SHRI V. SREENIVASA PRASAD: Will the PRIME MINISTER be pleased to state:

(a) whether the Cantonment Board, Kanpur has given its sanction to various occupiers/owners of premises in the Cantonment area for converting the service privies into water-borne sanitary system during the last three years;

(b) whether the Board could not get these orders implemented;

(c) whether, as a result, scavengers are still being engaged by the owners of premises to carry out inhuman tasks everyday;

(d) if so, the facts thereof; and

(e) the action proposed to be taken against the reluctant owners/occupiers of such premises in the area who have not implemented the order as yet?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) to (e). The Cantonment Board issued notices under Section 135 of the Cantonments Act, 1924. to various owners/occupies of houses in Cantonment area asking them to get their service privies converted into water borne systems. All the owners/occupiers who applied for additions/alterations etc. in their houses for conversion into water borne sanitary system were given sanction and those sanctions have been implemented. However, most of the owners/occupiers expressed their inability to convert service privies into water borne systems either due to scarcity of water or non-availability of sewerage line facility in the vicinity of their houses. The Cantonment Board considered such requests genuine and decided to pend these cases till ade-

quate water supply/underground sewerage was made available.

The owners/occupiers of houses which do not have water borne sanitary system are still engaging scavengers/sweepers for cleaning the service privies.

**Setting up of Sainik School in Maharashtra**

6822. SHRI VASANT SATHE: Will the PRIME Minister be pleased to state:

(a) whether there is no Sainik School in Vidarbha region of Maharashtra;

(b) if so, whether there is a proposal to set up one such school in that region during Eighth Plan;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) There is no Sainik School in Vidarbha region. However, one Sainik School is functioning in Maharashtra at Satara.

(b) to (d). A Sainik School is established on the specific request of a State Government, as the entire capital expenditure and a major portion of the recurring expenditure of the school has to be borne by the State Government. No concrete proposal for opening a Sainik School in Vidarbha region has been received in this Ministry from the Government of Maharashtra.

**Expenditure Incurred on Pakistan P.O.  
Ws.**

6823. SHRI SANAT KUMAR MANDAL: Will the PRIME MINISTER be pleased to state:

(a) whether any claim was lodged against the Pakistan Government for the

reimbursement of expenditure incurred by the Government of India on the Pakistani prisoners-of-war captured during the 1971 Bangladesh War;

(b) if so, the details thereof; and

(c) the stage at which the matter stands at present and the steps being taken to pursue the matter with that Government?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) Yes, Sir.

(b) and (c). The Government of India spent a sum of Rs 32,36,92,000.00 on the upkeep of the Pakistan Prisoners-of-War and civilians under protective custody upto 31st Jan. 1974. Out of this, an amount of Rs.2.83 crores spent on advances of pay to the Prisoners-of-War and monetary allowances to civilians kept under protective custody covering the period upto July, 1973 was claimed as re-imbusement from the Government of Pakistan through the Swiss Embassy in September, 1973. However, the Government of Pakistan have not yet agreed to re-imburse the same. Though the Government of Pakistan have been reminded by Government of India from time to time, there has been no positive response from that Government so far.

[*Translation*]

**Effects of Radioactivity Due to Uranium Corporation of India Limited, Jaduguda**

6824. SHRI PIYUS TIRAKY: Will the PRIME MINISTER be pleased to state:

(a) whether as a result of irregularities in controlling radioactivity by Uranium Corporation of India Limited situated at Jaduguda, labourers working there and the farmers and cattle living in 25 KM area are suffering from fatal diseases:

(b) the steps taken to control such effects;

(c) whether Government propose to take necessary steps after conducting an inquiry in this reargard immediately;

(d) if so, by what time; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (PROF. M.G.K. MENON): (a) No, Sir.

(b) Health Physics Division of BARC is carrying radiation surveillance at UCIL right from the beginning of its operation. All necessary measures to control radiation exposures are taken in the mines and mill areas of UCIL and the nearby areas.

(c) and (d). Does not arise. and

(e) The radiation exposure to the workers and population around as a result of UCIL operations is well within permissible doses and tolerance limits.

[*English*]

### **Central Investment in States**

6825. SHRI PARASRAMBHARDWAJ: Will the PRIME MINISTER be pleased to state:

(a) the share of Central investment in Madhya Pradesh, Andhra Pradesh and Orissa during the past three years, year-wise; and

(b) whether Central investment in these states have declined; and if so, the reasons therefor?